

State Vs. Raj Kumar
Challan no. DL67192007250700450-51
vehicle no. UP16DT-7091

24.08.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application for release of vehicle no. UP16DT-7091 on superdari to the registered owner Ranjan Kumar Deubey is moved by the counsel for applicant.

Heard on the application.

Since the applicant has failed to give any justified reason as to why he did not compound the challan before the Challaning Officer as empowered / authorised by Regd. no. DL-33002/99 and Notification no. 51NCTD no. 411 dated 14.3.2020 issued by Lt. Govenner of NCT of Delhi to do so and has also not sought the disposal of the challan by contesting it on merits before this court and he is just simply seeking the release of his vehicle on superdari without any valid reasons, the court is not inclined to allow the present application.

Accordingly, the application in hand stands dismissed.

Copy of this order be given dasti to the applicant and IO as well.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.08.24
15:34:25 +0530

**(Balwinder Singh)
MM (East)/KKD/Delhi/24.08.2020**